

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-07-2024 AT 10:30 AM**

**CA /2024 in CP No. 433/241/HDB/2020**

u/s. 424 r/w.sec.99,98,97,96,92,62,59,58 & Sec.213 of Companies Act, 2013  
r/w.Rule 11 of NCLT Rules, 2016

**IN THE MATTER OF:**

Mantravadi Nagachandrika & Others

**...Applicants/ Petitioners**

**AND**

MPR Refractories Limited & Others

**...Respondents/Respondents**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Taken upon being mentioned by the Learned Counsel Mr.Asad Hussain for the Applicants/Petitioners.

Heard, the Ld. Counsel on the objections taken by the registry on maintainability of this application filed as company application, instead of Interlocutory Application. Learned Counsel agreed to convert the Company Application into an Interlocutory Application and confine the main relief in terms of Sub-Clause 3 of Section 424 of Companies Act, 2013. Permitted and the Learned Counsel for the Petitioners is directed to file a neat copy. If these objections are complied with and if the application is otherwise in order, the same be registered as expeditiously as possible, in view of the urgency expressed.

(2)

Since, the Learned Counsel for the Petitioner have filed urgent application in e-filing no. 02520/2024 for urgent listing of the stay application. Let the stay application also if in order be listed along with the Interlocutory Application.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**